

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.8051-8053/2024

(Arising out of impugned final judgment and orders dated 11-07-2023 in CRLA No. 948/2014, CRLA No. 953/2014 & CRLA No. 959/2014 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

S.S. PANDEY ETC. ETC.

Respondent(s)

Date : 30-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikramjit Banerji, A.S.G. (NP)
Mr. Mukesh Kumar Maroria, AOR
Mr. Gaurang Bhushan, Adv.
Mr. Prashant Rawat, Adv.
Mr. Kartikya Asthana, Adv.
Mr. Pratyush Srivastava, Adv.
Mr. Jagdish Chandra, Adv.

For Respondent(s) Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondol, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ms. Shubhangi Pandey learned counsel for the respondent(s) seeks and is granted three weeks time for filing the counter affidavit.

List on 27.09.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)